

**CENTRAL INFORMATION COMMISSION**  
**BLOCK IV, OLD JNU CAMPUS, NEW DELHI 110067**

F.No.PBA/06/178  
18<sup>th</sup> September , 2006

**Appeal No.107/ICPB/2006**  
**In the matter of Right to Information Act, 2005 – Section 19.**

Appellant: Shri. Manohar Singh

Public authority: NTPC Limited, NTPC.  
Shri N.K. Sharma - CPIO  
Shri G. K. Agrawal Executive Director & Appellate Authority.

**FACTS:**

By an application dated 12.4.2006 addressed to the CPIO, the appellant had sought for a certified copy of 'rating sheet of Regional Promotion Committee – Western Region 1998' of KWGPP and Grade E3. By a letter dated 11.5.2006, CPIO declined to furnish the information on the ground that the information sought has no relationship to any public activity or interest and disclosure would tantamount of evasion of privacy of the concerned individual employees and therefore exempted under Section 8(1)(j) of the RTI Act. He filed an appeal before AA on 24.5.2006, contending that since the NTPC had already provided a copy of rating sheet of RPC –1999-WR, the CPIO cannot rely on Section 8(1)(j) of the Act to deny furnishing of the rating sheet of RPC WR 1998. The AA confirming the decision of the CPIO rejected the appeal.

**DECISION:**

Comments were called from CPIO to which the appellant has also furnished his rejoinder. The Promotion Committee prepares the rating sheet after taking into consideration various aspects including the confidential records of the officials. In a recent appeal decided by this Commission, CIC/80/8 20060069 dated 13<sup>th</sup> July, 2006, it has been held that disclosure of complete proceedings of DPC and grade given by various officers may lead to disclosure of ACRs. It was further held that, that as ACR themselves are barred from disclosure, by inference, the DPC proceedings should be similarly barred from disclosure. Since in the present case, the rating list as sought for by the appellant is nothing but a copy of the proceedings of DPC, the above decision squarely applies to the present case also. Further, as the rating sheet contains rating given to other officials also, the CPIO has correctly applied the provisions of Section 8(1)(j) of the Act. It appears that the rating list for 1999 which the

appellant has enclosed along with his appeal, as averred by the appellant himself, was an exhibit filed with an affidavit filed by one Shri D.S. Sharma in the trial court and therefore, the appellant cannot rely on this to seek for the rating sheet for the year 1998.

Appeal is accordingly disposed of.

Let a copy of this decision be sent to the appellant and CPIO.

Sd/-  
(Padma Balasubramanian)  
Information Commissioner

Authenticated true copy :

( L. C. Singhi )  
Addl. Registrar

Address of parties :

1. Shri N.K. Sharma, CPIO NTPC Limited, NTPC Bhawan, Core-7, SCOPE Complex, Lodhi Road, New Delhi
2. Shri G.K. Agrawal, Executive Director (HR), NTPC Limited, NTPC Bhawan, Core-7, SCOPE Complex, Lodhi Road, New Delhi
3. Shri Manohar Singh B-33, Bhagwati Garden, Uttam Nagar, New Delhi-110059